

**ORAL ANSWERS TO QUESTIONS**

**Irregularities in Hindustan Vegetable Oil Corporation Ltd.**

**\*281. SHRIMATI JAYAPRADA NAHATA:  
SHRI AMAR SINGH:†**

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government are aware that senior officials of Hindustan Vegetable Oil Corporation Ltd. have misused funds of the company and if so, the details thereof; and

(b) whether Government had received any memorandum from the Association of officers of the said Corporation, stating that the CMD of the Corporation had doled out contract to his favourite companies and paid little attention to the financial position of the company; if so, the details thereof and Government's reaction in regard thereto?

THE MINISTER OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHANTA KUMAR): (a) and (b) A statement is laid on the Table of the House.

**Statement**

(a) There have been allegations to this effect received in Government. The present position with regard to enquiries on them is given in the Statement-I. (See below)

(b) Yes, Sir. A Memorandum was received from Association of Officers about Shri Sushil Kumar who was appointed as CMD for a period of three months. After examination one allegation relating to improper recruitment stands referred to CBI for investigation while other allegations are under examination in consultation with C.V.C. Details are given in Statement-II.

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†Original Notice of the Question was received in Hindi.

**Statement-I**

*Brief Particulars of Allegations against officers of the Hindustan Vegetable Oils Corporation Limited and Action Taken by the Government.*

Name of the Officer	Substance of the allegation	Status of Enquiry
Shri Santosh Kumar G.M.D.V.U	Allowed huge over head expenses, and financial concurrences were not obtained while finalising supply contracts for the year 1999-2000.	The matter is under investigation through CVO of HVOC.
Shri R.C. Vaish Ex-CVO	Introduced M/s. Pearl Packaging Service as a supplier at HBBF in the year 1998.	CVO, HVOC has examined the case. The Government has sought additional information for processing the matter. Allegations relate to the year 1998.

## Statement-II

Name & Designation of the Officer	Substance of the allegations	Status of Enquiry
Shri Sushil Kumar, Director (F&A) CMD	<p>Availed Company Lease accommodation under his own approval.</p> <p>Director (F&amp;A) did not follow established practices for buying and selling of agricultural commodities; like cottonseed, oats, thereby causing loss to the Corporation.</p> <p>Without following disciplinary procedure he indiscriminately transferred and took action against HVOC</p>	<p>The allegations were enquired into by the CVO of the Department of Sugar and Edible Oil. On perusal of the report CVC found prima-facie evidence of criminal misconduct in the recruitment of Private Secretary and in fraudulently signing as CMD.</p> <p>Accordingly the matter has been referred to CBI. On other allegations, the report of</p>

Name & Designation of the Officer	Substance of the allegations	Status of Enquiry
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Officials.

Recruitment of Private Secretary and fraudulently signing as C.M.D.

Appointment of known firm and incurring wasteful expenditure in appointment of Valuer of Plant and machinery of Delhi Vanaspati Unit.

Director (F&A) authorised payments which were not the liability of the Corporation. He purchased air-conditioner & car for his own use, reactivating a three year old

the CVO is under process for initiating disciplinary action against the officer, who has, in the meantime, reverted to his parent organisation namely, ONGC.

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**Name & Designation of the Officer      Substance of the Status of Enquiry  
Allegations**

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resolution of  
the Board  
which was  
kept in  
abeyance  
because of  
poor financial  
condition. No  
permission  
was obtained  
from C.M.D.

Purchased  
Cellular  
phone for  
himself and  
for PS to  
MOS  
(F&CA)  
became  
member of a  
Club without  
realising the  
extremely  
poor financial  
status of the  
Company.

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**श्री अमर सिंह:** सभापति महोदय, मैंने अपने प्रश्न में वित्तीय अनियमितताओं की विस्तार से जानकारी मांगी है। मंत्री जी ने उत्तर में सिर्फ अनियमितताओं का जिक्र किया है और इन अनियमितताओं में लिप्त अफसरों श्री संतोष कुमार और श्री आर०सी० वैश्य के नामों को नाम मात्र के लिए उल्लिखित कर दिया गया है। यह उत्तर संतोषप्रद नहीं है। आपने लिखा है ह्यूज

ओवर हैड एक्सपैसिज और फायनेंसियल कन्फ्रेंस लिए बिना इन्होंने भ्रष्टाचार किया है मैंने इसकी विस्तृत जानकारी भी अपने प्रश्न में मांगी थी। क्या आप यह जानकारी देने की कृपा करेंगे?

श्री शांता कुमार: सभापति जी, माननीय सदस्य को कुछ जानकारी तो दे दी गई है और बाकी की पूरी जानकारी मेरे पास है। अगर आप निर्देश दें तो मैं उसको पढ़कर सुना सकता हूँ। लेकिन पढ़ने के बजाय मैं सारी जानकारी सदन के पटल पर रख दूंगा।

श्री अमर सिंह: सभापति महोदय, यदि सरकार यह मानती है कि भ्रष्टाचार हुआ है और संबंधित अधिकारियों को पिन पाइंट भी कर दिया गया है तो क्या उन्होंने इनको सजा देने के लिए कोई टाइम फ्रेम बनाया है? या इसी तरह के उत्तर मिलते रहेंगे। "The Government has sought additional information for processing the matter. Allegations relate to the year 1998." क्योंकि अक्सर देखा गया है, ये भ्रष्ट अधिकारी-जस्टिस डिलेड इज जस्टिस डिनाइड, तो क्या आप इनको सजा दिलवाने के लिए कोई टाइम फ्रेम फिक्स कर रहे हैं जिससे भ्रष्ट अधिकारियों को शीघ्र सजा दिलवाई जा सके?

श्री शांता कुमार: सभापति महोदय, ये शिकायतें वर्ष 1998-99 की हैं। इन पर कार्रवाई हो रही है। एक मामला सीबीआई को दिया जा चुका है, चार्ज शीट दी जा रही है। अतिशीघ्र कार्रवाई होगी और अतिशीघ्र इनको सजा दिलवाने का प्रयत्न होगा।

### Ban on B-Complex

\*282. DR. GOPALRAO VITHALRAO PAIL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government's attention has been drawn to the news-item titled "careful, if you pop vitamin-B pills" and "B-complex banned", which appeared in the Indian Express dated the 29th October, 1999;

(b) if so, what factors led to such ban; and

(c) what are the other alternative proposed to the cure of neurological disorders?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI N.T. SHANMUGAM): (a) Yes, Sir.

(b) The Central Government prohibited under Section 26-A of the Drugs and Cosmetics Act, 1940 vide G.S.R. No. 702 (E) dated 14.10.1999, the manufacture, sale or distribution of Fixed Dose Combination (FDC) of Vitamin B<sub>1</sub>, Vitamin B<sub>6</sub> and Vitamin B<sub>12</sub> for